

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/2069/2024 IN C.P. (IB)/3045(MB)2019

IN THE MATTER OF

Ahmednagar Mechants Co-Operative
Bank Limited

Vs

Ujwal Electrical Stampings Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:	CS Nithish Bangera (PH)
Liquidator in person/R3:	Manoj Kumar Mishra (PH)
For the Respondent No. 1:	Adv. Amir Arsiwala (PH)

ORDER

I.A. 2069/2024

The Ld. Counsel for the Applicant submits that he wishes to withdraw the present petition in view of the settlement having been arrived at between the Bank and the Suspended Directors.

Adv. Amir Arsiwala appearing on behalf of the Bank/Respondent No. 1 prays for short adjournment so as to seek appropriate instructions, though he accepts that the settlement talks are on. In view of the request made, adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)